

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/00280/2014

Date of Order: 27.06.2016

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Brij Lal
Vs.
E. Rly.

For the Applicant : Mr. PC Das, Counsel
Ms. T. Maity, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:-

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard both and records are perused.
3. The learned counsel for applicant seeks an innocuous direction upon the respondents' authorities for consideration of his representation for employment assistance on compassionate ground.
4. It is noticed that on 12.10.2010 the authorities had already rejected the case of the applicant on the ground that the case is more than 40 years old.
5. Learned counsel for applicant submitted that thereafter a representation was preferred on 27.12.2010 which has not yet been disposed of by the authorities and no speaking order has been issued so far.

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6. Therefore, in the interest of justice, the OA is disposed of with a direction upon the DRM, Eastern Railway, Howrah i.e. respondent no. 2 or any other competent authority to consider the pending representation and dispose it of with a reasoned and speaking order, in accordance with law, within a period of 3 months from the date of communication of this order.

7. It is made clear that I have not gone into the merits of this matter and all points are kept open for consideration by the respondents' authorities.

8. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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